

pers as sometimes suggested. While terrorists thrive on the "Oxygen of publicity", the regulatory remedies that create a media vacuum, could be worse than the disease. There is no need for special press law in Punjab, nor would this be desirable. Where necessary, errant newspapers or newsmen can be prosecuted under the law of the land or cases may be referred to the Press Council.

II UTTAR PRADESH:

The Government must heed the lessons and re-evaluate its own procedure and responses and lay down adequate codes and drills for action in troubled situations. Censorship, pre or post publication, is abhorrent and totally counter-productive, in a free and democratic society: Openness is the best policy. The Government may take action against erring papers or editors within the bounds of the laws.

(c) The decisions of Press Council of India are advisory in nature and have been noted by the Government.

[*Translation*]

Misleading Advertisements Regarding Sale of Cloths

1197. SHRI GANGA CHARAN LODHI: Will the PRIME MINISTER be pleased to state:

(a) whether some major textile manufacturers organise "Sale" in Delhi and other big cities by giving attractive advertisements of concession from 30 to 50 per cent;

(b) if so, the action being taken by the

Government to evaluate the cost price and sale price of these cloths;

(c) whether such "sales" are being organised with the Government permission; and

(d) if so, the names of organisers who have got such permission from the Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d). Under the provision of the MRTP Act, 1969, permission of the MRTP Commission is not required for issue of advertisements relating to "Sales". However, if a 'Sale' organised by any persons/manufacturer etc. attracts the provisions of Section 36A of the MRTP Act, 1969 relating to unfair trade practices, the MRTP Commission takes necessary action under Section 36 D of the Act.

[*English*]

National Conference on Deaf Women

1198. SHRI PRATAPRAO B. BHOSALE: Will the PRIME MINISTER be pleased to state:

(a) whether a national conference on deaf women was organised in New Delhi during October, 1990;

(b) if so, the details thereof;

(c) whether the Government have taken any steps to implement the recommendations made in the conference;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER